NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH: NEW DELHI

Company Appeal (AT) (Ins) No. 325 of 2021

In the matter of:

Unigold System	Appellant
Vs.	
Fortune Spirit Ltd.	Respondent
Present	
For Appellant:	Mr. Anirudh Wadhwa, Mr. Bhargav Thali and Mr.Rohit Sharma, Advocates.

For Respondent: None

<u>ORDER</u>

27.04.2021: Heard Learned Counsel for the Appellant. Counsel for the Appellant is directed to take steps to serve notice on sole Respondent by both modes. File requisites latest by Tuesday i.e. 04.05.2021.

Counsel for the Respondent to file Reply Affidavit and Rejoinder one week thereafter.

In the mean while, the parties are directed to file Written Submissions not more than three pages along with relevant Citations before the next date of hearing.

List the Appeal on **18.06.2021**.

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

sr/bm